

Fabrication of reactor Vessels contracts by Bharat Heavy Vessels and Plates

2435. SHRI SATYENDRA NARAIAN SINHA : Will the Minister of INDUSTRY be pleased to state:

(a) whether Bharat Heavy Vessels and Plates had undertaken to do various contracts for fabrications of heavy reactor vessels and other equipment for the Department of Atomic Energy;

(b) whether it has failed in fulfilling some of these contracts; and

(c) the contracts it had undertaken and the current position of these contracts?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) Bharat Heavy Plate and Vessels had not undertaken fabrication of heavy reactor vessels for Department of Atomic Energy. However, items of equipment like high pressure and other conventional types of heat exchangers, columns and pressure vessels required for the heavy water projects at Kota, Tuticorin and Talcher were manufactured and supplied to them in 1976 and 1978.

(b) BHPV has not failed in fulfilling any of the contracts except for delays in the execution of contracts due to late receipt of free issue and other materials from the Department of Atomic Energy and from abroad.

(c) Details of contracts BHPV had undertaken and the date of supply of the equipment are as under:

Name of Project	Date of Order	Actual receipt of material	Date of Supply
1. Kota	January, 1973	October, 1974 to January, 1975	June, 1976
2. Tuticorin	April, 1972 to September, 1972	April, 1975	March, 1976
3. Talcher	November, 1973 to March, 1974	October, 1974 to September, 1976	March, 1978

All the past orders have laready been executed in toto.

Consumer Goods Exempted from Sales Tax in Delhi

2436. SHRI K. RAMAMURTHY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of consumer goods that have been exempted from sales tax in the Union Territory of Delhi; and

(b) the considerations therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). The Delhi Administration has stated that there is no such term 'Consumer goods' under the Delhi Sales Tax Act, 1975. However, a list of goods which are exempt from Sales Tax under this Act is contained in the Third Schedule (Schedule of exempted goods) to the Delhi Sales Tax Act, 1975 as in force in the Union Territory of Delhi. The exemptions have been allowed in the public interest.